Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V due for 08.01.2009 but actually held on 15.01.2009

The Meeting No. 41/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 08.01.2009 but held on 15.01.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 41/84-ALC3/2008 MEETING DATE : 08.01.2009

Case No.:7/45/84-ALC3/2007	, , , , , , , , , , , , , , , , , , ,	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
HQ File :01/84/050/00244/AM08/		Lic.No/Date:0710029472 18.05.2004	Defer Date: 19.02.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was therefore decided to remind R.A as well as firm and defer the case for re-listing on 19.02.2009.

II I	-	00.01.2000	Status: Approved
HQ File :01/84/050/00351/AM09/		Lic.No/Date:0210118735 22.10.2008	

Decision: - The Committee considered the case as per agenda and in consultation with the representatives of technical authority present in the meeting decided to ratify the advance authorization issued in this case by allowing 10% wastage on both the item of import on repeat basis as detailed below: -

Export Product	Export Qty.	Import Item	Import Qty.
Silk Wool Fabrics, Silk – 70%	23845	Silk Sliver (Top)	4050 Kgs.
& Wool – 30% (5260 Kgs.).	Meters.	Wool Top	1735 Kgs.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/37/84-ALC3/2008		Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Withdrawn
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3		ered the case as ner agenda alor	01.12.2008	
	HQ File :01/84/050/00401/AM09/	RLA File :06/24/040/00047/AM09/	Lic.No/Date:0610014703	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 01.01.2009. Hence, it was decided to withdraw this case from agenda.

		5		Status: Withdrawn
4	HQ File :01/84/050/00403/AM09/		Lic.No/Date:0710061464 02.12.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 01.01.2009. Hence, it was decided to withdraw this case from agenda.

	Case No.:4/37/84-ALC3/2008	1 3	I	Status: Withdrawn
5	HQ File :01/84/050/00404/AM09/		Lic.No/Date:3310012143 02.12.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 01.01.2009. Hence, it was decided to withdraw this case from agenda.

Case No.:1/41/84-ALC3/2008	Party Name:SHUBHALAKSHMI	Meet No/Date:41/84-ALC3/2008	Status:
	POLYESTERS LIMITED.	08.01.2009	Deferred

6	HQ File :01/84/050/00420/AM09/	RLA File :52/24/040/00024/AM09/	Lic.No/Date:5210025009 19.12.2008	Defer Date:05.02.2009
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.02.2009.

		5	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
 7	HQ File :01/84/050/00421/AM09/		Lic.No/Date:3110036624 24.12.2008	Defer Date:05.02.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.02.2009.

Case No.:3/41/84-ALC3/2008	1	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Approved
HQ File :01/84/050/00422/AM09/		Lic.No/Date:0310499974 26.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 7% wastage on item of import i.e as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/41/84-ALC3/2008		Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
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		HQ File :01/84/050/00423/AM09/	RLA File :05/24/040/00626/AM09/	Lic.No/Date:0510233418	Defer
	9			29.12.2008	Date:05.02.2009
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 05.02.2009.

	5	l	Status: Approved
HQ File :01/84/050/00424/AM09/		Lic.No/Date:0410101235 29.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on item of import as detailed below:-

Export item	Import item	Qty. allowed
Yarn Ne 80/1 made from cotton	Artificial staple fibre (sea cell	7142 Kgs
blended with artificial staple	pure) 1.4 DTEX/38M	
fibre (sea cell pure) containing		
7142 Kgs of imported item		

The description of export item may be amended to read as "Yarn Ne 80/1 made from cotton blended with artificial staple fibre (sea cell pure) containing 7875 Kgs of imported item".

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/41/84-ALC3/2008	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Approved
HO File :01/84/050/00425/AM09/	RLA File ·02/24/040/00242/AM09/	Lic No/Date:0210121685	

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				31.12.2008	
	Decision: The Comm	nittee consider	ed the case as per agenda an	d in consultation with the	representatives of
	technical authorities p	resent in the n	neeting decided to ratify the A	dvance Authorization issu	ued in this case as
11	detailed below:-				
	Export item	Export Qty.	Import item	Qty. allowed	
	Pacmaan Gland	1617 Kas	PTFE - Impregnated.	@ 1.02 Ka/Ka	

packing NA-757 Lubricated and graphited content of export Yarn 725 ECO item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/41/84-ALC3/2008		me:J.D. JONES & CO. PVT.		Meet No/Date:41/84-ALC3. 08.01.2009	/2008	Status: Approved
	HQ File :01/84/050/00426/AM09/	RLA File	e:02/24/040/00243/AM09/		Lic.No/Date:0210121694 31.12.2008		
2	Decision: The Committee technical authorities presented below:-					•	
	Export item	Export Qty.	Import item	Qtv	. allowed		

Export item		Export Qty.	Import item		Qty. allowed
Pacmaan	Gland	950 Kgs.	Aramid	Yarn	@ 1.02 Kg/Kg content
packing NA-747			Twaron		of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/41/84-ALC3/2008	11 - 3	Meet No/Date:41/84-ALC3/2008 08.01.2009	Status: Deferred
	HQ File :01/84/050/00427/AM09/		Lic.No/Date:0310500899 01.01.2009	Defer Date:05.02.2009
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided call for the following information/documents from the firm: - (i) Net content of Paulownia Wood in the export product; (ii) Total quantity of import in Cubic Meter. It was therefore decided to defer the case for re-listing on 05.02.2009.				and decided to

Manual agenda cases

Case No.539	M/s Shahi Exports Pvt. Ltd. Faridabad		
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/314/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No.0510227906			
dated 22.09.2008 – under F	dated 22.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to correct the Style No. of export item. No.2 mentioned in the minutes of NC meeting held on 02.10.2008 as requested by the firm. Hence, the Style No. 9451. 9465 mentioned in export item No. 2 may be amended to read as Style No. SP09D000520 against the advance authorization in question.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.540 M/s Scorpios Apparels Pvt. Ltd. Faridabad			
NC 41/09 dt. 08.01.2009	F.No. 01/84/162/291/AM-08/DES-V		
	Ratification of input output norms against Advance Authorization No.0510203031 dated 27.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and handed over the relevant case file to the representative of DC (MSME) for their examination and comments.

It was therefore decided to defer the case for re-listing on 05.02.2009.

Case No. 542	M/s Loyal Textile Mills Ltd. Kovilpatti		
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/594/AM-05/DES-V		
Ratification of input output norms against Advance Authorization No.03510011279			
dated 30.12.2003	Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that advance licence in question is of the year 2003 and the relevant Public Notice No. 42(RE: 2008)/2004-2009 dated 4th July, 2008 permitting Furnace Oil has been issued in the year 2008. Hence, in this case Furnace Oil cannot be allowed. Hence, Committee was constrained to reject the request of the firm.

Firm may be informed accordingly.

Case No. 543	M/s Riding House, Kanpur
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/143/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0610013467	
dated 02.06.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply given by firm with regard to clarification for export product as to whether the same is composition of Nylon or Polyester or 100% Nylon or 100% Polyester is vague, which requires amendment in the application. In view of this Committee decided to advise the applicant firm to approach R.A for amendment in the application of A/A accordingly before consideration of NC. Further, the width of fabric mentioned is also vague, in absence of specific width of fabric; the quantitative requirement of input cannot be established. The Committee was therefore constrained to maintain the status quo in this case.

Firm may be informed accordingly.

Case No. 544	M/s Shahi Exports Pvt. Ltd. Faridabad
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/329/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0710060255	
dated 03.10.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/70/2008-09/Hosy. dated 12.01.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Jacket made of 98%	98% cotton, 2%	2.67 Sq mtrs/Pc
cotton, 2% Spandex (Style	Spandex fabric, GSM-	
No. F1216).	180+/-10%	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.545	M/s VSSM Varso Pvt. Ltd. Trichy
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/166/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0410096646	
dated 20.06.2008 – under F	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed

deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis by allowing Zipper of relevant size and Webbing of relevant width with 1% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 546	M/s Sri Dhanalakshmi Cotton & rice Mills Pvt. Ltd, Guntur
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/316/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.091003534	
dated 22.09.2008 – under	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 5% wastage on net content of Gipe Yarn in the export item. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 547	M/s Aditya Birla Nuvo Ltd. Kolkata
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/113/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.0210102496	
dated 19.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the technical literature given by the firm and observed that Qty. already allowed by NC in its meeting 25.10.2007 is adequate hence, no enhancement is justified thereon. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No.548	M/s Entremonde Polyecoaters Ltd. Mumbai
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/67/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.031046429 dated 10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not replied to the specific queries asked from them in absence of which it is not possible to compute the requirement of inputs. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 549	M/s Ganga Acrowools Ltd. Ludhiana
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/96/AM-08/DES-V
Ratification of input output norms against Advance Authorization No.3010055042	
dated 14.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given justification for asking higher range of denierage more than as permissible in terms of General Note for Textile No. 1. Hence, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

- Item of import at S.No.1 i.e Acrylic Fibre (1.5 3.5D) may be allowed with 5% wastage. (i)
- Item of import at S.No.2 i.e Acrylic Fibre (3 –5D) may be disallowed and deleted from the list. (ii)
- Item of import at S.No.3 i.e Cationic Dyes may be allowed with 2% wastage by weight of Acrylic in (iii)

- export item.
- (iv) Item of import at S.No.4 i.e Dyes and Chemicals shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.
- (v) Items of import at S.No.5 to 10 may be allowed as per Packing Policy.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 550	M/s Drishti Apparels, Gurgaon
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/766/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0510122397	
dated 31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 05.02.2009.

Case No. 551	M/s Loyal Textile Mills Ltd., Kovilpatti
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/136/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3510023604	
dated 28.05.2008 – under l	Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 05.02.2009.

Case No. 552	M/s Joosub Peermahomed & Co. Mumbai
NC 41/09 dt. 08.01.2009	F.No. 01/84/50/36/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0310462421	
dated 25.02.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier decision of NC taken in its meeting held on 29.05.2008 as per recommendations of DC (MSME), which was based on CAD/CAM. Hence, no enhancement is possible. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 553	M/s Chinar Forge Ltd., Jallandhar
NC 41/09 dt. 08.01.2009	F.No. 01/84/162/488/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3010057469	
dated 08.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith report submitted by the team consisting officers from DGFT, DC (MSME) and DIPP, who had visited the units of the firm. Accordingly, Committee decided to ratify the Advance authorization issued in this case as per report as detailed below:-

Export Item	Export	Item of inputs	Qty. Recommended
	Qty.		
Synthetic printed tufted Carpet/Mats Containing solid gel coating weight 750+/- 10 GSM	684000 Kgs	BCF Nylon yarn	1.05 kg/kg content in export.
		Polypropylene BCF yarn	1.03 kg/kg content in export.
		Polypropylene Primary backing	1.04 kg/kg content in export.
		Natural Rubber Latex (60% DRC)	0.136 kg/Sq mtr of export.
		Synthetic Rubber Latex SBR (67% TSC)	0.516 kg/Sq mtr of export.
		Oelic Acid Soap (75% TSC)	0.261 kg/Sq mtr of export.
		ZDEC (Rubber Accelerator)	0.018 kg/Sq mtr of export.
		ZMBT (Rubber Accelerator)	0.013 kg/Sq mtr of export.
		Wingstyl L (Rubber anti- oxidant)	0.013 kg/Sq mtr of export.
		Calcium Carbonate filler	0.184 kg/Sq mtr of export.
		Acid dyes/Cationic Dyes	0.02 kg/ kg BCF Nylon yarn in the export product.
		Chemicals (Tanasprint ST 160 Xtrme)	0.02 kg/kg of export.

The values of dyes and Chemicals shall be restricted to 14% of FOB Value within the overall CIF Value of the Licenses. It is mentioned here that the Qty. of inputs mentioned above was computed taking into consideration the GSM-750+/-10. As in the A/A in question, the GSM has been mentioned 790+/-10; therefore R.A may decide this case by calculating the corresponding Qty. of each inputs taking into consideration the GSM-790+/-10.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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